

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:2074
ANSWERED ON:11.03.2013
EXPORT OF PESTICIDES
Gaddigoudar Shri P.C.

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the details of the total pesticides and manures exported and imported along with the total foreign exchange earned there from during each of the last three years and the current year;
- (b) the steps being taken by the Government to reduce the dependency on import and promote the export of pesticides and manures from the country;
- (c) whether there have been instances of companies illegally importing pesticides particularly banned pesticides in the country and other irregularities in the import of pesticides in the country; and
- (d) if so, the details thereof along with the action taken by the Government in this regard?

Answer

MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA)

(a): The details of total export and import of manure and pesticides during the last three years and the current year are as under:

YEAR	Value in Rs Crores			
	MANURE		PESTICIDES	
	Export	Import	Export	Import
2009-10	5.3	42.14	5254.34	2225.96
2010-11	13.76	44.58	5184.31	2871.70
2011-12	22.75	61.55	6888.90	3400.93
2012-13 (April- December)	15.14	38.05	6868.58	3313.61

Source: DGCI&S

(b): The Central Insecticides Board & Registration Committee in the Department of Agriculture & Cooperation has devised liberal guidelines for registration of pesticides for export. The Insecticides Act, 1968 has provisions to facilitate easy registration of pesticides under Section 9(4). This provision in the law allows "Me Too" registration of a pesticide under a relaxed regime of date requirement where a pesticide has already been registered under the Act. This has provided fillip to indigenous manufacture of pesticides by a large number of firms, thereby reducing dependence on imports.

(c)&(d): The Customs formations have seized 4255.446 M.T. illegally imported pesticides valued at Rs.15.67 crore from 2009 to November, 2012. Action has been taken against the persons found guilty under the provisions of Customs Act read with Foreign Trade Policy for imposition of penalty and fine, including launching of prosecution. All the Customs formations including DRI have been sensitized to prevent illegal import of pesticides.